

# PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

## FOR THE ATTENTION OF THE CREDITORS OF Maiyas Beverages And Foods Private Limited

RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	Maiyas Beverages And Foods Private Limited
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	23rd December 1988
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Karnataka Under The Companies Act, 1956
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U85110KA1988PTC00972
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	#53, 7th B Main, 30th Cross, Jayanagar 4th Block, Bangalore - 560011
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	Insolvency Commencement Date: 24th July 2018 [Date of the Order: 24th July 2018 Date of receipt of the Order by IRP: 30th July 2018]
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	20th January 2019 (i.e. 180 days from the date of commencement of resolution process viz. 24th July 2018)
8	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	<b>Name: Mr. Ashish Kanodia</b> <b>Address:</b> 5, Hetal Apartment, 1st Floor, Above Arti Scan Centre, N. S. Road, Mulund (W), Mumbai 400080. Maharashtra, India <b>Email Address:</b> <a href="mailto:ashishkanodia@abnjca.com">ashishkanodia@abnjca.com</a> <b>Registration No:</b> 1BBI/PA-001/IP-P00634/2017-2018/11106
9	LAST DATE FOR SUBMISSION OF CLAIMS	15th August 2018

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Maiyas Beverages And Foods Private Limited on Friday, 24th July 2018.

The creditors of Maiyas Beverages And Foods Private Limited, are hereby called upon to submit a proof of their claims on or before Thursday, 15th August 2018 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claim by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 30th July 2018, Mumbai.

sd/- Mr. Ashish Kanodia  
Interim Resolution Professional